



Central Administrative Tribunal, Principal Bench

Original Application No.3205 of 2001

New Delhi, this the 30th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V. Srikantan, Member(A)

Amit Kalra aged about 60 years,
w/o late Shri
working as Officer Superintendent,
Grade-I, Personnel Branch,
Baroda House, New Delhi
R/o 78, DDA Flats,
Masjid Moth, New Delhi

....Applicant

(By Advocate: Shri M.L. Sharma)

Versus

1. Union of India through

The Chairman,
Railway Board, The Principal Secretary,
Govt. of India, Ministry of Railways,
Rail Bhawan, New Delhi.

2. General Manager,
Northern Railway,
Baroda House,
New Delhi-1

....Respondents

(By Advocate: Sh. Rajeev Bansal, proxy for Sh. B.K. Aggarwal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, Mrs. Amit
Kalra seeks the following reliefs:

"8.1 to allow the OA and to direct the respondents to order the promotion of the applicant no.2 to the post of COS grade Rs.7450-11500 w.e.f. 10.5.1998 with all consequential benefits i.e. arrears of pay etc. with interest @ 18% thereon.

8.2 to further direct the respondents to grant promotions retrospectively in all other lower grade accrued to her in terms of verdict dated 1.12.2000 of Hon'ble Supreme Court in CAs 6970-72/2000 M.G. Badappanavar Versus State of Karnataka (JT 2000 Supp 3 SC 408); and to pay her the consequent difference of arrears of pay; and pensionary benefits at higher



177

-2-

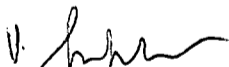
rates;"


2. During the course of submissions, it was conceded that so far as the first prayer incorporated in para 8.1 referred to above is concerned, the necessary relief has since been granted.

3. The contention of the applicant's learned counsel was that with respect to the second prayer incorporated in para 8.2, no decision has been taken.

4. Our attention has not been drawn to any decision ^{taken} in this regard. In these circumstances, we dispose of the present application directing respondent no.2 to consider the request of the applicant incorporated in paragraph 8.2 and pass a speaking order preferably within six months from the receipt of the certified copy of the present order and communicate to the applicant.

5. It is made clear that nothing said herein is an expression of opinion on the merits of the matter.


(V. Srikantan)
Member(A)


(V.S. Aggarwal)
Chairman

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